Minutes of Meeting dated 04th May, 2021 at 6:00 p.m. through Video Conferencing (Cisco Webex) under the Chairpersonship of Hon'ble Mr. Justice Vipin Sanghi, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority

:: <u>ADDENDUM</u> ::

An **inadvertent** and **typographical error** has crept in the Minutes of Meeting of High Powered Committee dated **04.05.2021**.

In the recommended **Criteria No. (xi)** for release of UTPs, on "*interim bail*" for a period of **90 days**, mentioned at **Page No.16** of Minutes of Meeting dated **04.05.2021**; under the head of **Item No. 4**: **TAKING STOCK OF CURRENT SITUATION INSIDE THE JAIL AND IN DELHI FOR DETERMINING CLASS/CATEGORY OF PERSONS WHO CAN BE RELEASED ON INTERIM BAIL TOWARDS DECONGESTION OF JAIL**; it is inadvertently mentioned "*six years*" instead of "*six months*".

The same stands **corrected**.

The **revised/modified Criteria No.(xi)** be read as under:

(xi) Under trial prisoners (UTPs) (who are related as father-in-law, mother-in-law, brothers-in-law, sisters-in-law of the deceased) facing trial for offence under Section 304B IPC and are in jail for more than six months with no involvement in any other case;

Minutes of Meeting alongwith this **Addendum** be implemented by all concerned, in anticipation of the signatures of Members and Chairperson of the committee.

Sandeep Goel D.G (Prisons) B.S. Bhalla, Principal Secretary (Home), GNCTD Kanwal Jeet Arora Member Secretary, DSLSA

Hon'ble Mr. Justice Vipin Sanghi Executive Chairperson DSLSA